

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 229/MP/2017

Subject : Petition for the adjudication of disputes between NTPC Vidyut Vyapar Nigam Limited and Power Company of Karnataka Limited related to the procurement of power pursuant to a Tariff Based Competitive Bid Process undertaken by the Power Company of Karnataka Limited .

Date of Hearing : 22.2.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Vidyut Vyapar Nigam Limited

Respondent : Power Grid Corporation of India Limited

Parties present : Shri M.G. Ramachandran, Advocate, NVVNL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed inter-alia seeking a declaration that the Respondent is not entitled to forfeit the amount of Rs. 64 lakh. Learned counsel requested the Commission to admit the petition.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to the Respondent.

3. The Commission directed the Petitioner to serve copy of the petition on the Respondent, immediately, if not served already. The Commission directed the Respondent to file its reply by 23.3.2018 with an advance copy of the Petitioner, who may file its rejoinder, if any, by 6.4.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 19.4.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**